

the complainant and accordingly, the impugned judgment of conviction and sentence cannot be sustained in the eyes of law. He submits that there was allegation of demand of dowry, but no finding has been returned by the learned court below and after appreciating the materials on record and the petitioner was ultimately acquitted for alleged offence under Section 3/4 of the Dowry Prohibition Act.

6. The learned counsel for the petitioner has referred to the judgment passed by the Hon'ble Supreme Court reported in *(2008) 15 SCC 582* paragraphs 16 to 19 and 29, 30.

7. Learned counsel for the opposite party-State, on the other hand, opposes the prayer and submits that there are consistent findings recorded by the learned courts below which may not be interfered with.

8. Arguments concluded.

9. Order is reserved.

(Anubha Rawat Choudhary, J.)

Mukul